

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18977/2016

(Arising out of impugned final judgment and order dated 26-04-2016
in CRA No. 904/2014 passed by the High Court of Judicature at
Bombay)

MUKUND BHAVAN TRUST & ORS.

Petitioner(s)

VERSUS

SHRIMANT CHHATRAPATI UDAYAN RAJE PRATAPSINH
MAHARAJ BHONSLE & ANR.

Respondent(s)

(IA No. 1/2016 - PERMISSION TO FILE ANNEXURES)

Date : 13-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. C.A.Sundaram, Sr. Adv.
Mr. Parimal Shroff, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Ankur Saigal, Adv.
Ms. Parul Shukla, Adv.
Ms. Devika Mohan, Adv.
Ms. Sukriti Bhatnagar, Adv.
Mr. Zafar Inayat, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Sunil Fernandes, AOR
Ms. Nupur Kumar, Adv.
Mr. Divyansh Tiwari, Adv.

Mr. Sachin Patil, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Geo Joseph, Adv.
Mr. Rishi Muhammed, Adv.
Mr. Durgesh Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after eight weeks on a non-miscellaneous day.

(ANITA MALHOTRA)
AR-CUM-PS(KAMLESH RAWAT)
COURT MASTER